

Government of India
Ministry of Finance
(Department of Revenue and Insurance)

New Delhi, the 14th September, 1971.

NOTIFICATION
INCOME TAX

No. 272 (F.No.404/43/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises:-

1. Shri W.C. Chadha,
2. Shri Roshan Lal Sudhera,
3. Shri P.R. Gupta,
4. Shri S.K. Vasishta and
5. Shri G.L. Garoo,

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from 16th September, 1971.

A. K. NASTA
(A. K. NASTA)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
New Delhi.

No. 272 (F.No.404/43/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection/The Director IRS(DI) Staff College, Nagpur.
4. Chief Secretary to Government of Punjab, Chandigarh.
5. Chief Secretary to Govt. of Jammu & Kashmir, Srinagar.
6. Chief Secretary, Union Territory Chandigarh.
7. The Comptroller & Auditor General of India, New Delhi (25 copies).
8. The Accountant General, Punjab, Simla.
9. The Accountant General, Himachal Pradesh & Chandigarh, Chandigarh.
10. The Accountant General, Jammu & Kashmir, Srinagar.
11. All Officers/Sections in the Board's office.
12. Bulletin Section (3 copies).
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A. K. NASTA
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